

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH: KOLKATA**

**Misc. Application Nos. 77341, 77342, 77343, 77344,
77354/2018**

And

Appeal No. ST/301, 303, 306, 307, 304/2009

And

ST/CO-61, 19, 21, 62, 60/2010

Arising out of Order-in-Original Nos. 17/Commr./ST/Kol/2009-10, as well as 16/Commr./ST/Kol/2009-10 and 15/Commr./ST/Kol/2009-10 dated 31.08.2009 all passed by the Commissioner of Service Tax, Kolkata.

Commissioner of Service Tax, Kolkata

Applicant (s)/Appellant (s)

Vs.

1. M/s Om Transport Co.
2. M/s Mahabir Transport Co.
3. M/s North Eastern Aayat & Niryat Pvt. Ltd.
4. M/s Gajendra Fiscal Services (P) Limited
5. M/s Sriram Transport Co.,

Respondent

(s)

Appearance:

Shri A. Roy, Suptd. (AR) for the Revenue

Shri N. K. Choudhary, Advocate for the Respondent(s)

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE SHRI V. PADMANABHAN, MEMBER (TECHNICAL)

Date of Hearing/Decision: - 29.11.2018

Order No...MO/76013-76017/2018 & FO/76994-76998/2018

Per Bench :

These present Miscellaneous Applications have been filed by the Revenue for withdrawal of their Appeals in terms of National Litigation Policy vide Board's instruction being F. No. 390/Misc./116/2017-JC dated 11.07.2018.

2. Shri A. Roy, Suptd. (AR) appeared on behalf of the Revenue and Shri N. K. Chowdhary, Advocate appeared on behalf of the Respondents.

3. Heard both sides and perused the appeal records.

4. On perusal of records, we find that the amount involved in these cases are below the monetary limit of Rs. 20 lakhs which has been

notified vide instruction being F. No. 390/Misc./116/2017-JC dated 11.07.2018 in terms of the National Litigation Policy.

5. Accordingly, the prayer of the Revenue is allowed and the appeals are dismissed as withdrawn. Miscellaneous Applications as well as the cross objections are disposed off.

(Dictated and Pronounced in the Open Court)

(V. Padmanabhan)
Member(Technical)
T.K

(P.K.Choudhary)
Member(Judicial)